

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 701/2000

(From the judgement and order dated 10/11/1999 in CRLM 13205/93
of The HIGH COURT OF PATNA)

LALMUNI DEVI

Petitioner (s)

VERSUS

STATE OF BIHAR AND ORS.

Respondent (s)

Date : 15/12/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. Ashok Kumar Sharma,Adv.

For Respondent (s)

Mr. B.B. Singh,Adv.

Mr. S.B. Upadhyay,Adv.

UPON hearing counsel the Court made the following
O R D E R

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Hon'ble Mr. Justice S.N. Variava pronounced the Judgment of
the Court granting leave.

The order of the High Court is set aside and the trial court
is directed to proceed with the complaint in accordance with law. The
appeal is allowed in terms of the signed judgment with no order as to
costs.

.SP1

(D.L. Chugh)
Court Master

(D.D. Jindal)
Court Master

NON-REPORTABLE
Signed judgment (with stencil) is placed on the file